

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

D.A.No.377 OF 1999.

DATE OF ORDER:9-3-1999.

BETWEEN:

M.Vijayanand.

...Applicant

and

1. The General Manager,  
India Government Mint,  
Saifabad, Hyderabad.
2. The District Employment Officer,  
District Employment Exchange,  
Chikkadpally, Hyderabad.

....Respondents

COUNSEL FOR THE APPLICANT :: Mr.M.V.Krishna Mohan

COUNSEL FOR THE RESPONDENTS:: Mr.B.Narasimha Sharma  
for R-1.

: Mr.P.Naveen Rao for R-2.

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

AND

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

: ORDER :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER (A) )

Heard Mr.M.V.Krishna Rao, learned Counsel for the Applicant, Mr.B.Narasimha Sharma, learned Standing Counsel for the Respondent No.1, and Mr.Phaniraj for Mr.P.Naveen Rao; learned Standing Counsel for the Respondent No.2.



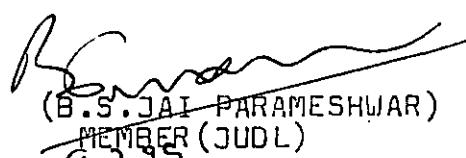
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2. The applicant is an aspirant for the post of Assistant Class-III Recorder under R-1 Organisation. He submits that the Respondent No.1 had notified to the local Employment Exchange, vide Notification No.1-240/I/Admn/99/6612, dated:18-2-1999, requesting to sponsor the eligible candidates for recruitment to the post of Assistant Class-III Recorder. The applicant is not aware whether his name has been sponsored or not, but he submits that his name would not have been sponsored by the Employment Exchange. Hence, he requests for consideration of his case also along with the local Employment Exchange sponsored candidates for the above said post of Assistant Class-III Recorder.

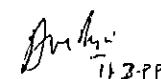
3. If notification has been issued to the local Employment Exchange for sponsorship of the candidates for the above said post, the case of the applicant should also be considered along with the Employment Exchange sponsored candidates for the post of Assistant Class-III Recorder. In view of the Supreme Court Judgment in THE EXCISE SUPERINTENDENT, MALKAPATNAM, KRISHNA DISTRICT Vs K.B.N.VISHWESHWAR RAO & OTHERS (reported in 1996(6) SCALE 676), the case of the applicant should be considered if he has submitted his application atleast a week earlier to the selection either written or vivo-voce or both.

4. With the above direction, the OA is disposed of. No costs.

  
(B.S. JAI PARAMESHWAR)  
MEMBER (JUDL)

  
(R. RANGARAJAN)  
MEMBER (ADMN)

\*\*\* DATED: this the 9th day of March, 1999  
DSN Dictated to steno in the Open Court

  
113-PP

Copy to:

1. HDHNJ
2. HHRP M(A)
3. HOSJP M(J)
4. D.R. (A)
5. SPARE

1ST AND 2ND COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR:  
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD:  
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :  
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR  
MEMBER (J)

DATED:

9/3/99

ORDER/ JUDGEMENT

MA./RA./CP. No.

IN

O.A. NO. 377/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

SRR

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